Government of India Ministry of Consumer Affairs, Food and Public Distribution Department of Consumer Affairs

LOK SABHA STARRED QUESTION NO. *333 TO BE ANSWERED ON 22.12.2015

STOCK LIMIT FOR ESSENTIAL COMMODITIES

*333. SHRI MAHEISH GIRRI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION miHkgrkekey [kk | vkg | ko2t fud for j.k each be pleased to state:

- (a) whether some States have reportedly removed the stock limit for essential commodities in violation of the directions of the Government, if so, the details thereof and reaction of the Government thereto;
- (b) whether the Government has issued any policy directive imposing stock limits for pulses on licensed food processors, importers, exporters, retailers etc, to prevent hoarding of pulses and to check their prices and if so, the details thereof;
- (c) if not, whether the Government is planning to issue such policy directive in the near future to prevent hoarding and consequent rise in prices of pulses and if so, the details thereof; and
- (d) if not, the reasons therefor?

ANSWER

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THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN)

(a) to (d) : A Statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO.*333 FOR 22.12.2015 REGARDING STOCK LIMIT FOR ESSENTIAL COMMODITIES.

(a) : At present States have been enabled to imposed stock limits on Onions, Edible Oilseeds, Edible oils and Pulses. The powers of Central Government under section 3 of the Essential Commodities Act 1955, have been delegated to the States/UTs vide notification dated 9.6.1978(Annexure-I). The States are fully empowered to impose stock limits on any of these commodities within the confine of the notification dated 9.6.1978.

(b) : Vide Notification No. 2857 (E) dated 18.10.2015 (**Annexure-II**) Central Government has withdrawn all exemptions from Stock Limits on pulses granted vide Notification No. 2642 (E) dated 28.09.2015 (**Annexure-III**), enabling the States to impose stock limits for the stock kept by licensed food processors, importers, exports, retailers etc. also.

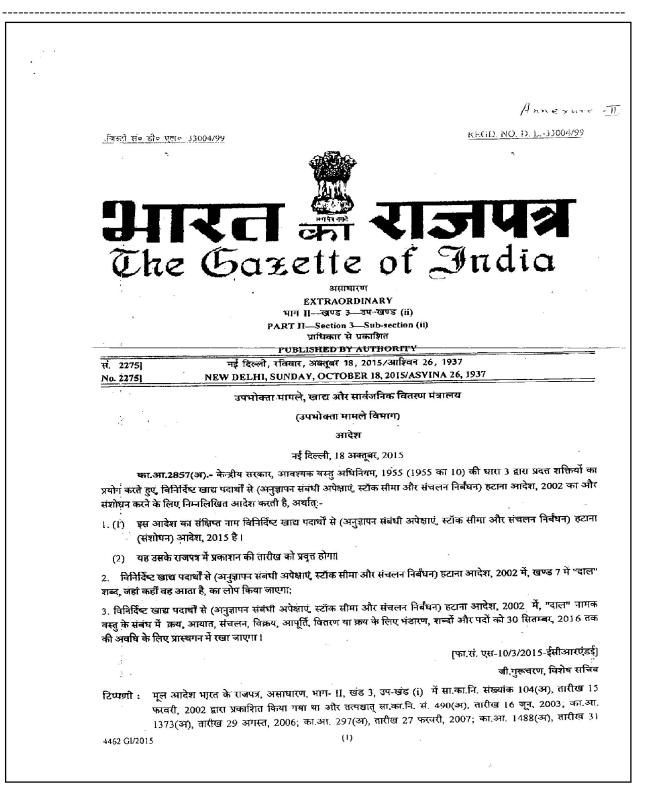
(c) & (d): Does not arise.

ANNEXURE-I

STATEMENT REFERRED IN REPLY TO PART (a) OF LOK SABHA STARRED QUESTION NO.*333 FOR 22.12.2015 REGARDING STOCK LIMIT FOR ESSENTIAL COMMODITIES.

_____ Annexure - I 1437 भारत का राजपत्न : जून 17, 1978/ज्यीम्ड 27, 1900 ฬเग 11--- ราช з(i)] (3) that in making an order relating to any of the matters specified in the said clause (j) the State Gov-enment shall authorise only an officer of Govern-ment. (सार्च विभाग) आवंश [No. 3(GENL)(1)/78-D&R(1)-59] नई चिल्ली, 9 जून, 1973 K. BALAKRISHNAN, Dy. Secy. सा. का. चि. 800.—आवश्यक वस्तु अधिनियम, 1955 (1955 का 10) की धारा 5 इतारा प्रवृत्त शक्तियों का प्रयोग करते हुए अँर आरत सरकार के पुलपूर्व कृश्मि पंजालय (खाइरा विभाग) के आदेश तो. मा.का.नि. 316(अ) सारीख 20 जुन, 1972 को अधिकान्त करते हुए, मेदीय सरकार, निर्वश देती है कि उक्त अधिनियम फी हरत छूए. कतान शरकार, ।तपुरा द्वा ह कि उत्तर आधानयम की शास 3 की उपधारा (1) द्वारा, उसकी उपधारा (2) के खण्ड (क), (त), (न), (न), (द), (द), (त), (न), (न), (न) की तार तिनिक्टि विषयों का उपबंध करने के तिए आदेश करने की उस प्रकृत शांतितयों, खात्य वस्तुओं के सम्बन्ध में, किसी सज्य गरकार हवारा भी, निम्नलिखित शतों के अधीन रहते हुए, प्रयोग्तव्य मोगी h (1) ऐसी शवितयों का प्रथोग राज्य सरकार द्यारा ऐसे गिदेशों के. यदि कोई हों, अधीन रहते हुए फिया आएगा जो केन्द्रीय धरकार इस निमित्त जारी करे। (2) उनत खण्ड (क), (ग) या (च) में विनिर्दिष्ट किसी प्रभा अण्ड (म), (ग) था (घ) में ाया तावर्ष्ट (कहा विषय के सागन्ध में या खादय वस्तुकों के, राज्य से माहर के स्वानों को चितरुण या व्ययन के संबंध में, वा उक्त खण्ड (घू) के अधीन किसी खादय वस्तु के परिवहन के चिनियमन के संबंध में, आदेश करने से पूर्न राज्य सरकार अन्द्रीय सरकार की पूर्व सहमति भी प्राप्त करोगी। (3) उक्त खण्ड (अ) में विनिर्दिष्ट किसी विश्वय के गर में आदेश करने में राज्य सरकार, सरकार के किसी अधि-कारी को ही प्राधिकृत करेगी। [स. 3 (साधारण)(1)/78-डी एण्ड वार (1)-50)] क. बालाकृष्णन. उप सचिय. (Department of Food) ORDER New Delhi, the 9th June, 1978 C.S.R. 800.—In exercise of the powers conferred by section 5 of the Essential Commodities Act, 1955 (10 of 1955), and in supersession of the Order of the Government of India in the Inter Ministry of Agriculture (Department' of Food) No. GSR 316(E), of Agriculture (Department' of Food) Government hereby directs that the powers conferred on it by sub-section (1) of section 3 of the said Act to make graders to provide for the matters specified in clauses (3), (b), (c), (d), in relation to loodsubilis be exercisable also by a State Govern-ment subject to the conditions— (1) that such powers shall be exarcised by a State Govern-ment subject to such directions, if any, as may be issued by the Central Government in this behalf; (2) thut before making an order relating to any matter specified in the set of making an order relating to any matter specified in the set of making (b) or (f) or in regard to distribution of disposal of foodstuffs to places outside the Sate or in regard to regulation of trans-port of any foodstuff, under the said clause (d), the State Government shall also oldain the prior con-currence of the Central Government; and *****

STATEMENT REFERRED IN REPLY TO PART (b) OF LOK SABHA STARRED QUESTION NO.*333 FOR 22.12.2015 REGARDING STOCK LIMIT FOR ESSENTIAL COMMODITIES.



THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II--SEC. 3(ii)]

अगस्त, 2007; का.आ. 400(अ), तारीख 28 फरवरी, 2008; का.आ. 823(अ), तारीखं 7 अप्रैल, 2008; का.आ. 2117(अ), तारीख 27 अगस्त, 2008; का.आ. 2118(अ), तारीख 27 अगस्त, 2008; का.आ. 2247(अ), तारीख 22 सितम्बर, 2008; का.आ. 2248(अ), तारीख 22 सितम्बर, 2008; का.आ. 2249(अ), तारीख 22 सितम्बर, 2008; का.आ. 649(अ), तारीख़ 9 मार्च, 2009; का.आ. 880(अ), तारीख 30 मार्च, 2009; का.आ. 905(अ), तारीख 2 अप्रैल, 2009; का. आ. 906(अ), 2 अप्रैल 2009, का.आ. 1621(अ), तारीख 2 जुलाई, 2009; का.आ. 2461(अ), तारीख 25 सितम्बर, 2009; का.आ. 3249(अ), तारीख 18 दिसम्बर, 2009; का.आ. 2361(अ), तारीख 29 सितम्बर, 2010; का.आ. 3060(अ), तारीख 30 दिसम्बर, 2010; का.आ. 2447(अ), तारीख 28 अक्तूबर, 2011; का.आ. 2716(अ), तारीख 29 नवम्बर, 2011; का.आ. 2320(अ), तारीख 27 सितम्बर, 2012; का.आ. 2927(अ), तारीख 27 सितम्बर, 2013; का.आ. 3543(अ), तारीख 29 नवान्बर, 2013; का.आ. 77(अ), तारीख 9 जनवरी, 2014; का.आ.1685(अ), तारीख 3 जुलाई, 2014; का.आ. 2559(अ), तारीख 30 सितम्बर, 2014; का.आ.1797(अ), तारीख 2 जुलाई, 2015; और का.आ. 2642 (अ), तारीख 28 सितम्बर, 2015 द्वारा संशोधित किए गए थे।

MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

(Department of Consumer Affairs)

ORDER

New Delhi, the 18th October, 2015

S.O. 2857(E).-In exercise of the powers conferred by section 3 of the Essential Commodities Act, 1955 (10 of 1955), the Central Government hereby makes the following Order further to amond the Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs Order, 2002, namely-

1. (1) This Order may be called the Removal of (Licensing requirements, Stock limits and Movement Restrictions) on

It shall come into force on the date of its publication in the Official Gazette. (2)

In the Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs 2. Order, 2002, in clause 7, the word "pulses", wherever it occurs, shall be ornitted.

The words and expressions used in respect of purchase, import, movement, sale, supply, distribution or storage for sale in the Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs Order, 2002 shall be kept in abeyance for commodity, namely, pulses for a period upto 30th September, 2016.

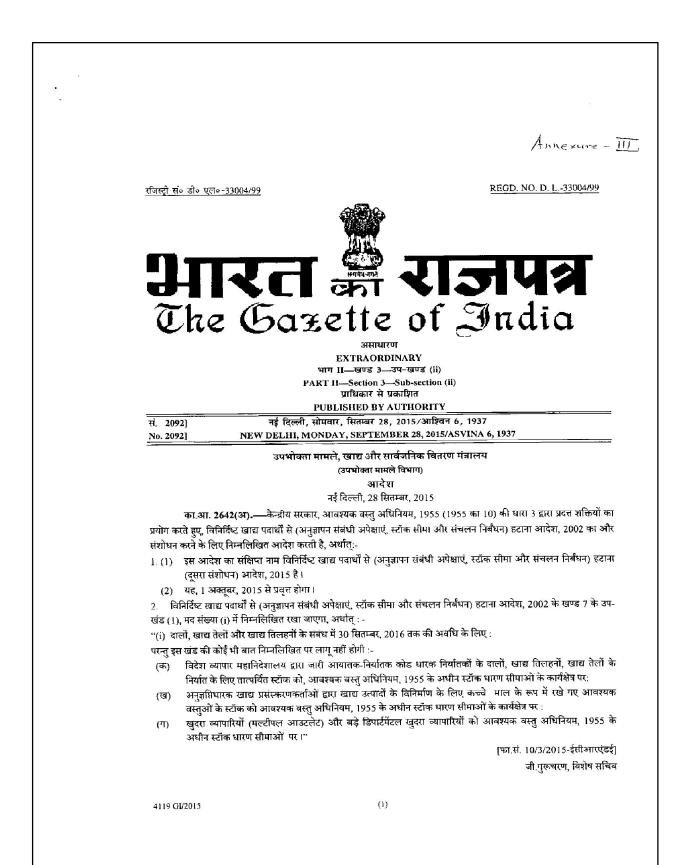
[F. No.S-10/3/2015-ECR&E]

G. GURUCHARAN, Special Secy.

Note: The principal order was published in the Gazette of India, Extraordinary Part II, Section 3, Sub-section (i), vide G.S.R. 104(E), dated the 15th February, 2002, subsequently amended by numbers G.S.R 490(E), dated the 16th June 2003, S.O. 1373(E) dated the 29th August, 2006, S.O. 297(E) dated 27th February, 2007, and S.O. 1448(E) dated the 3 1st August, 2007, S.O.400(E) dated the 28th February, 2008, S.O.823(E), dated 7th April, 2008, S.O. 2117(E) dated the 27th August, 2008, S.O.2118(E), Dated the 27th August, 2008, S.O.2247(E) dated the 22nd 2117(E) dated the 27th August, 2008, S.O.2116(E), Dated the 27th August, 2008, S.O.2247(E) dated the 22th September, 2008, S.O. 2249(E) dated the 22nd September, 2008, S.O. 2249(E) dated the 22nd September, 2008, S.O. 2249(E) dated the 21nd September, 2008, S.O. 2009, S.O. 905(E) dated the 21nd September, 2008, S.O. 2009, S.O. 905(E) dated the 21nd September, 2008, S.O. 2009, S.O. 905(E) dated the 21nd September, 2008, S.O. 2009, S.O. 905(E) dated the 21nd September, 2008, S.O. 2009, S.O. 905(E) dated the 21nd September, 2008, S.O. 2009, S.O. 905(E) dated the 21nd September, 2008, S.O. 2009, S.O. 905(E) dated the 21nd September, 2008, S.O. 2009, S.O. 905(E) dated the 21nd September, 2008, S.O. 2009, S.O. 905(E) dated the 21nd September, 2008, S.O. 2009, S.O. 905(E) dated the 21nd September, 2008, S.O. 2009, S.O. 905(E) dated the 21nd September, 2008, S.O. 2009, S.O. 905(E) dated the 21nd September, 2008, S.O. 2009, S.O. 905(E) dated the 21nd September, 2008, S.O. 2009, S.O. 905(E) dated the 21nd September, 2008, S.O. 905(E) dated the 21nd September, 2009, S.O. 905(E) dated the 21nd September, 2009, S.O. 905(E) dated the 21nd September, 2008, S.O. 2009, S.O. 905(E) dated the 21nd September, 2008, S.O. 905(E) dated the 21nd September, 2009, S.O. 905(E) dated the 21 2009, S.O. 906(E)the 2nd April 2009, S.O. 1621(E) the 2nd July 2009, S.O.2461(E) dated the 25th September, 2009, S.O.3249(E) dated the 18th December, 2009, S.O. 2361(E) Dated the 29th September, 2010, S.O.3060(E), dated the 30th December, 2010, S.O. 2447(E), dated the 28th October, 2011, S.O.2716(E), dated the 29th November, 2011, S.O.2320(E), dated the 27th September, 2012, and S.O. 2927 (E) dated the 27th September, 2013, S.O. 3543(E), dated the 29th November, 2013, S.O.77(E), Dated the 9th January, 2014, S.O. 1685(E), dated the 3rd July, 2014, S.O.2559(E). Dated the 30th September, 2014, S.O. 1797(E), dated the 2nd July, 2015 and S.O. 2642(E), dated the 28th September, 2015.

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STATEMENT REFERRED IN REPLY TO PART (b) OF LOK SABHA STARRED QUESTION NO.*333 FOR 22.12.2015 REGARDING STOCK LIMIT FOR ESSENTIAL COMMODITIES.



2

[PART II-SEC. 3(ii)]

टिप्पणी : मूल आदेश भारत के राजपत्र, असाधारण, भाग-II, खंड 3, उप-खंड (ii) में सा.का.नि. संख्यांक 104(अ), तारीख 15 फरवरी, 2002 द्वारा प्रकाशित किया गया था और तत्पश्चात् सा.का.नि. सं. 490(अ), तारीख 16 जून, 2003; का.आ. 1373(अ), तारीख 29 अगस्त, 2006; का.आ. 297(अ), तारीख 27 फरवरी, 2007; का.आ. 1488(अ), तारीख 31 अगस्त, 2007; का.आ. 400(अ), तारीख 28 फरवरी, 2008; का.आ. 823(अ), तारीख 7 अप्रैल, 2008; का.आ. 2117(अ), तारीख 27 अगस्त, 2008; का.आ. 2118(अ), तारीख 27 अगस्त, 2008; का.आ. 2247(अ), तारीख 22 सितम्बर, 2008; का.आ. 2248(अ), तारीख 22 सितम्बर, 2008; का.आ. 2249(अ), तारीख 22 सितम्बर, 2008; का.आ. 649(अ), तारीख 9 मार्च, 2009; का.आ. 880(अ), तारीख 30 मार्च, 2009; का.आ. 2249(अ), तारीख 22 सितम्बर, 2008; का.आ. 649(अ), तारीख 2 अप्रैल, 2009, का.आ. 880(आ), तारीख 30 मार्च, 2009; का.आ. 2461(अ), तारीख 25 सितम्बर, 2009; का.आ. 3249(अ), तारीख 18 दिसम्बर, 2009; का.आ. 2361(अ), तारीख 29 सितम्बर, 2010; का.आ. 3060(अ), तारीख 30 दिसम्बर, 2011; का.आ. 2716(अ), तारीख 29 नवम्बर, 2011; का.आ. 2320(अ), तारीख 27 सितम्बर, 2012; का.आ. 2968(अ), तारीख 20 दिसम्बर, 2012; और का.आ. 297(अ), तारीख 2 जुलाई, 2013; का.आ. 3543(अ), तारीख 30 सितम्बर, 2014; और का.आ.1797(अ), तारीख 2 जुलाई, 2015; द्वारा संशोधित किए गए थे।

MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

(Department of Consumer Affairs)

ORDER

New Delhi, the 28th September, 2015

S.O. 2642(E).—In exercise of the powers conferred by seCtion 3 of the Essential Commodities Act, 1955 (10 of 1955), the Central Government hereby makes the following Order further to amend the Removal of (Licensing Requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs Order, 2002, namely :—

- 1. (1) This Order may be called the Removal of (Licensing Requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs (Second Amendment) Order, 2015.
 - (2) It shall come into force with effect from the 1st day of October, 2015.

2. In the Removal of (Licensing Requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs Order, 2002, in clause 7, in sub-clause (1), for item (i), the following shall be substituted, namely:-

" (i) pulses, edible oils and edible oilseeds for a period up to the 30th September, 2016:

Provided that nothing contained in this item shall apply to-

- (a) exporters having Import Export Code issued by the Directorate General of Foreign Trade from the purview of stock holding limits under the Essential Commodities Act, 1955 with respect to Pulses, edible oilseeds, edible oils for the stock meant for export;
- (b) stock essential commodities meant to be used as raw materials by licensed food processed food processors for manufacture of food products, from the purview of stock holding limits under the Essential Commodities Act, 1955;
- (c) Retailers (Multiple Outlets) and Large Departmental Retailers from stock holding limits under the Essential Commodities Act, 1955."

[F. No. 10/3/2015-ECR&E]

G. GURUCHARAN, Spl. Secy.